

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 15048 –JK(LD) of 2023

DATED:- 08 - 11 - 2023

Sanction is hereby accorded to the appointment of Shri Sat Paul , IFS Regional Director, Pollution Control Committee Jammu as OIC Litigation in WP(C) No. 2406/2023, OWP No. 2539/2018, WP(C) No. 2460/2023 and WP(C) No. 2408/2023 before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/33/2023-10

Dated: - 08 .11.2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial r to Government Forest Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Officer In-Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
10. Private Secretary to Law Secretary, J&K.
11. In-charge Website.
12. Government Order file.
13. Concerned file.

Jawad
8/11/23
(Jawad Murtaza Khan)
Assistant Legal Remembrancer